

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 22 OF 2022 (SZ)**

**ACTION TAKEN REPORT SUBMITTED BY ADDITIONAL CHIEF
SECRETARY, LOCAL SELF GOVERNMENT DEPARTMENT/8TH
RESPONDENT**

Index

S.No	Particulars	Page No.
1.	Action Taken Report	1-2
2.	Agreement for sale of Scrap Annexure 8	3-10
3.	Consent to Establish Annexure-8(1)	11-14
4.	Report Submitted by Clean Kerala Limited During January-March 2022. Annexure-8(3)	15
5.	Copy of details regarding Segregation/Collection /Disposal of Multilayer Plastic Annexure-8(4)	16-22
6.	Copy of Details pertaining to collection and Disposal of Multilayer Plastic from the reports of Brand owners during 2020-2022 Annexure-8(5)	23-27
7.	Details pertaining to collection and Disposal of Multilayer Plastic waste- Annexure-8(6)	28

Dated at Chennai on this the 10th day of May, 2022.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

Action Taken Report Submitted by Additional Chief Secretary, LSGD in OA
22/2022 of Hon'ble N.G.J

The reliefs sought in the application are for issuing direction to implement Clause 9(3) of the Plastic Waste Management Rules, 2016 and for taking action for non-compliance of the Rules.

It is respectfully submitted that as per Rule 9(3) of the Plastic Waste Management Rules, 2016, as amended in 2021, manufacture and use of multi layered plastic which is non recyclable or non energy recoverable or with no alternate use of plastic if any should be phased out in two years. As per Rule 9(5), no producer shall on or after the expiry of six months from 18-3-2016 manufacture or use any plastic or multi-layered packaging for packaging of commodities without registration from Central Pollution Control Board if operating in more than two states and from State Pollution Control Board if in one or two states.

The Rule 13 (1) of PWM Rules, 2016 states that "the producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned." As the State Urban Development Departments are involved in the process, State Action Extended Producer Responsibility Scheme under Solid Waste Management Waste Rules, 2016 was prepared and decision is being taken at Government level. Meanwhile, Ministry of Environment and Forests and Climate Change notified Amendment to Plastic Waste Management Rules on February 16, 2022 as per which the producers, importers, and brand-owners (PIBOs) shall comply with the Extended Producer Responsibility as per provisions under the Rules and guidelines in Schedule II. As per Clause 10.1 of the Guidelines, PIBOs shall have to register through the online centralized portal developed by CPCB.

It is respectfully submitted that as per Solid Waste Management Rules, 2016, door to door collection of waste from households and establishments has to be done by the local body concerned. Local government institutions are providing authorised collectors namely Haritha Karma Sena for door to door collection of non biodegradable waste and channelising recyclables wastes to registered recyclers and non recyclables for road farring and co-incineration in cement plant.

As per the Annual report 2020-21, regarding door-to-door collection in households, 41 ULBs cover 75-100%, 25 ULBs cover 50-75%, 14 ULBs cover 25-50% and the remaining 13 ULBs cover less than 25% door to door collection. Regarding Door-to-Door collection in establishments, 29 ULBs cover 75-100%, 21 ULBs cover 50-75%, 22 ULBs covers 25-50% and remaining 20 ULBs less than 25% collection. There is considerable progress in the providing of authorised

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collectors in the State. LSGIs have provided 164 Resource Recovery Facilities, 1018 Material collection facilities, 15 godowns for non biodegradable waste management. Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL), formed under Local Self Government Department and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites.

For the disposal of Multi Layer Plastic/other recyclables, Clean Kerala Company Ltd. entered into an agreement with M/s. MRM Eco Solutions Pvt Ltd., Kozhikode in November, 2021, a copy of the agreement is submitted herewith as Exhibit R8(1) and the copy of consent of waste processing unit M/s. Bharath Polyworld, Gujarath is produced herewith as Exhibit R8(2). Clean Kerala Company Ltd. reported that a total quantity of 135.15T of MLP has been transferred to MRM Eco Solutions Pvt Ltd. A copy of the report is submitted herewith as Exhibit R8(3). Some local bodies are disposing plastic waste through private agency. A copy of the report is produced herewith as Exhibit R8(4).

It is submitted that some brand owners have also furnished reports to the Board, a copy of which is submitted herewith as Exhibit R8(5). But the authenticity of these reports can not be ascertained as the required details [namely place of collection, and local body, Mode of collection and transportation from local body and name of each local body and quantity collected for each local body and the source of generation, quantity treated in recycling unit, name and address of recycling units, and the documents namely copy of action plan submitted to CPCB, Agreement with local body concerned; Agreement with recycling plant; Consent/registration of recycling plant; Invoice for commodity; Annual reports from recycling/processing units and also of the same from local body and Signed document issued by recycling specify type and quantity of plastic waste received from the producer or brandowners time period during which above waste received] were not submitted by the brand owners.

A copy of the letter is submitted herewith as Exhibit R8(6). From the above, it can be observed that efforts have been taken for the collection, treatment and disposal of Multi Layer Plastic generated.



Sarada Muraleedharan IAS
Additional Chief Secretary
Local Self Government Department
Government Secretariat
Thiruvananthapuram.

3

Exhibit R8



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AGREEMENT FOR SALE OF SCRAP

This Agreement for Sale of Scrap is entered into on 24th day of January 2022, at Thiruvananthapuram by and:

BETWEEN

M/s MRM Eco Solutions Pvt Ltd a company incorporated under Companies Act 2013, having its office at First Floor, Chooralil Building, Engappuzha, Puthuppady P.O, Kakkavayal Road, Kozhikode 673586 represented by Mr. Shahid MK, Director (hereinafter referred to as the "Buyer" which expression shall, unless it be repugnant to the meaning or context thereof, be deemed to include its successors in interest and permitted assigns) of the ONE PART

AND

CLEAN KERALA COMPANY LIMITED, a Company incorporated under the Companies Act, 1956 having its registered office at State Municipal House, Near Chinmaya Vidyalaya School, Vazhuthacaud, Trivandrum-695010, Kerala, India represented by Sri P Kesavan Nair, Managing Director (hereinafter referred to as the "Seller", which expression shall, unless it be repugnant to the meaning or context thereof, be deemed to include its successors in interest and assigns) of the OTHER PART

For Clean Kerala Company Limited

[Signature]
Managing Director

Shahid. MK
[Signature]

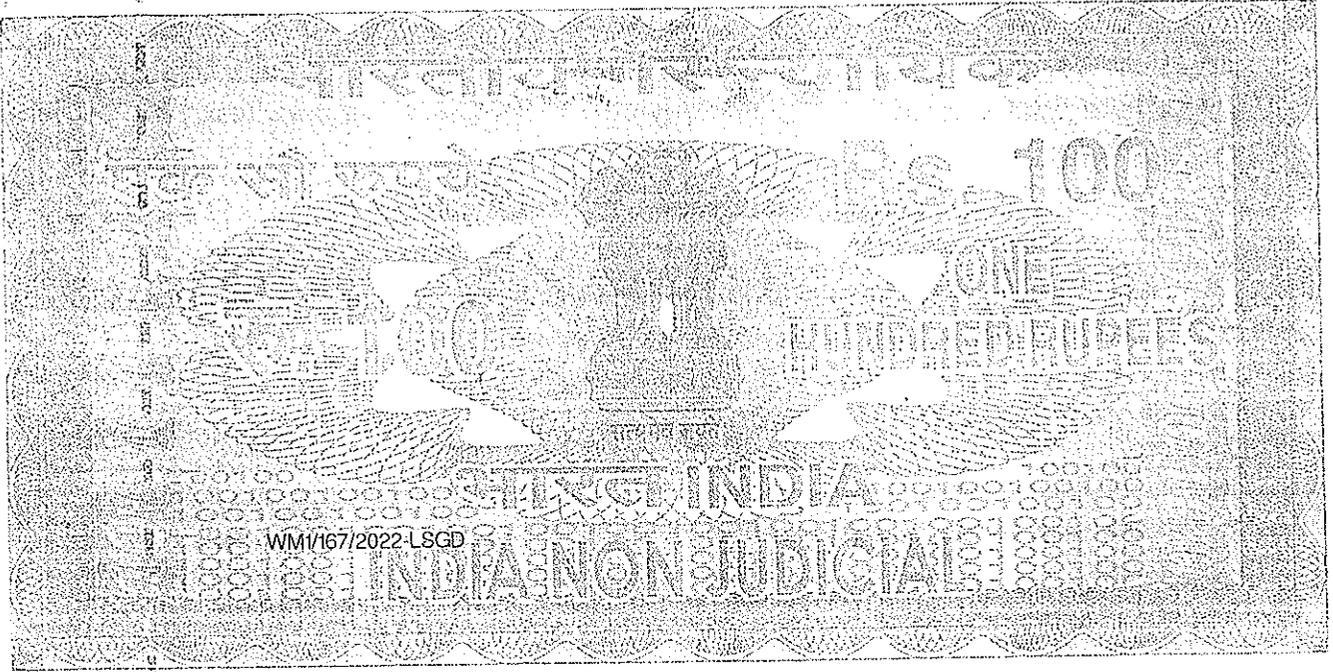
10-3-2022

02-11-2021

M.D., Clean Kerala Company



4



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CY 219365

The Seller and the Buyer may be referred to individually as a "Party" and together as the "Parties", as the context may so require.

- A. The Buyer is one of the PRO (s) / Agencies, recognised by the Central Pollution Control Board and is involved in collection and disposal of different Plastic Waste on behalf of various Producers, Importers and Brand Owners - (PIBO(s)). The Buyer is even engaged in the business of Municipal Solid Waste Management and is also in Purchase, aggregation, storage and transportation of MLP/OTHER RECYCLABLES. The Buyer has registered itself under the provisions of the Goods and Service Tax ("GST") and has its GST registration number 32AANCM0839K1ZA
- B. The Seller is a company engaged in buying and scrapping of MLP/OTHER RECYCLABLES. The Seller's GST registration number is 32AAFCC5214N1ZR, along with the list of all services rendered by the Seller and the corresponding Service.
- C. The Buyer is desirous of buying MLP/OTHER RECYCLABLES from the Seller from different locations across Kerala State.

[Signature]
 N-2513
 02-11-2021

Shahid. m.k
[Signature]

[Signature]



M.D. Clean Kerala

5

- D. The Seller has agreed to sell MLP/OTHER RECYCLABLES to the Buyer on the terms and conditions set out hereunder based on the mutual agreement between the Parties.

Article 1 – Subject of the Agreement

- a. This Agreement aims at defining the main rules, technical, commercial, operative and legal conditions which shall govern the Services by the Seller to the Buyer.

Article 2 - The Services Provided by the Buyer

- a. Subject to the terms and conditions of this Agreement, the Buyer shall purchase from the seller the list of products as mentioned in Article 4 b. The Parties may enter into additional agreements for services, which may constitute as addendums to this Agreement subject to the terms and conditions of this Agreement if required. Each addendum shall be in writing, properly executed by the Parties, referring to this Agreement.
- b. The relationship created by this Agreement is one of independent contractors, and not partners, franchisees or joint ventures. No employees, Buyers, sub-contractors or agents of one Party are employees, Sellers, contractors or agents of the other Party, nor do they have any authority to bind the other Party by contract or otherwise to any obligation, except as expressly set forth herein. Neither Party will represent to the contrary, either expressly, implicitly or otherwise.
- c. Buyer shall arrange vehicles for transporting and labourers for loading the materials from CKCL godowns/RRFs/MCFs and meet the expenses for the same.

91/115

Article 3 - The Services Provided by the Seller

- a. To ensure that materials are collected and stored in godown/RRF/MCF with vehicle access.
- b. To inform the buyer about the quantity available for sale from each location on a timely basis.
- c. To issue invoice to the Buyer on the same day of lifting to ensure smooth transportation.

Article 4 -Terms of Invoicing and payment

- a. For the Sales by the Seller after due measurement of the quantity, the Seller shall raise a sales invoice to the Buyer generated from Tally incorporating all the required

For Clean World Company Limited


Managing Director



Page 3 of 8

Shahid, Msk


6

details as per the GST rules including HSN Codes as mentioned in Clause B of this agreement. The invoice shall be raised by the Seller to the Buyer on the same day the Sale is completed and the Buyer shall be liable to pay the amount mentioned in the sales invoice within 15 days from the date of receipt of the same. The following shall mandatorily be mentioned on the sales invoice –

- Buyers' GST No.
- HSN code for the goods sold as scrap
- Seller's PAN
- Seller's GST No.
- Seller's Bank Account details

b. The Buyer has agreed to purchase MLP/OTHER RECYCLABLES, and shall pay the Seller's sales invoice as per the pricing mentioned below for each Kilogram of material sold:

92/115

SI.No	Description of goods	Rate/KG
1	Multi-layer plastics (MLP)	3.00

List of OTHER RECYCLABLES (Rate/KG)

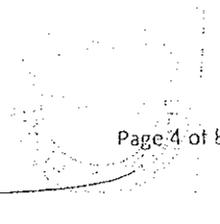
SI No.	Item	Baled Rate	Unbaled Rate	SI No.	Item	Baled Rate	Unbaled Rate
1	HM	11	7	12	Nonwooven	13	8
2	CHM Mix	11	7	13	News Paper	14	14
3	PP	21	18	14	Card Board	8	7
4	Print PP	11	8	15	BB (Mix Paper)	9	7
5	LD 1	28	22	16	Glass Bottle Beer	1.5	
6	LD 2	16	11	17	Glass Waste	1	
7	Milma LD			18	Aluminium Can	82	
8	HDP	24	21	19	Steel	29	
9	Hard Plastic	13	11	20	Iron Scrap	20	
10	Pet Bottle	25	17	21	Oil Cover	7	3
11	Liquor Bottle (Plastic)	23	18				

Rate for each items per KG as mentioned in the above table 'List of Other Recyclables' is subject to revisions from time to time. New items too may be added to the list as per mutual consent.

The pricing mentioned is exclusive of all applicable taxes from time to time. The Buyer shall be liable to pay applicable taxes on the pricing mentioned by the Seller in pursuance of this Agreement.

Buyer's Name: _____

[Signature]



Shahid. M.A

[Signature]

Article 5 - Representations, Warranties and Undertakings

- a. The Seller/Buyer represents and warrants that (i) it has the legal right to enter into this Agreement and perform its obligations hereunder; (ii) the performance of its obligations for Sale/Buy MLP/OTHER RECYCLABLES to the Buyer/Seller, will not violate any applicable laws or regulations, or cause a breach of any agreements with any third parties; and (iii) Seller/Buyer has obtained all regulatory approvals / licenses to perform the Services; covered by this Agreement (iv) The Seller/Buyer shall obtain its GST registration and be compliant with all tax laws, including but not limited to GST.
- b. The Seller/Buyer agrees to keep confidential of all so-called confidential information and not to disclose or make any unauthorized use of any trade secrets, marks, logos, proprietary information, confidential information, knowledge, know how, data or other information of the Buyer/Seller or its customers which the Seller/Buyer knows, or has reason to know, is considered confidential by the Buyer/Seller (collectively referred to herein as "Confidential Information"). Irrespective of the source of such Confidential Information, which the Seller/Buyer may have produced, obtained, learned or otherwise acquired in connection with this Agreement or through any other source, the Seller/Buyer agrees not to disclose such Confidential Information during the term of this Agreement and 3 (three) years thereafter, except to the extent that any such Confidential Information becomes generally known in the public through no direct or indirect role of the Seller/Buyer and which is required to be disclosed pursuant to any statutory or regulatory authority or court order. The Seller/Buyer agrees to use such Confidential Information solely to perform its obligations in connection with this Agreement and for no other purpose whatsoever.
- c. The Seller represents that the products (MLP/OTHER RECYCLABLES/other recyclables) which are sold to the Buyer from the Seller shall stay in the sole possession of the Buyer and the Seller shall not refrain the Buyer from further selling the products (MLP/OTHER RECYCLABLES) to any other third party who is authorised to receive such materials as per the provisions contained in the respective Rules and Guidelines issued by the GoI/ State Government.
- d. The Seller/Buyer shall keep the same valid through-out the subsistence of this Agreement and shall bring to the notice of the Buyer/Seller any expiry, modification, or suspension of any such approvals/licenses and the initiation of any adverse action by the relevant authority concerned in relation thereto. In the event of a breach of representations, the Seller/Buyer may invoke the right to terminate the Agreement, notwithstanding any other rights to seek for other specific or equitable remedies including but not limited to injunction.

93/115

For Clean Kards Company Limited

[Signature]
Managing Director



Shahid, M.B.
[Signature]

- e. The seller has no obligation or any commitment to supply a minimum quantity of any materials. However, in case of MLP the Buyer will only transport quantity based on the feasibility of the logistics, the minimum quantity shall be 8 MT to 10 MT of baled material from one district (2 locations). In both case prior intimation shall be given to both parties.

Article 6 – Indemnity, Damages and Penalty

- a. The Seller agrees to indemnify, defend and hold the Buyer harmless from and against any claim, liability, obligation, loss, damage, deficiency, assessment, judgment, cost or expense (including, without limitation to costs and expenses incurred in preparing and defending against or prosecuting any litigation, claim, action, suit proceeding or demand) of any kind or character, arising out of or in any manner incidental, relating, or attributable to any inaccuracy, breach, or failure by the Seller to perform and observe the representations, warranties and services described in this Agreement, or arising out of any wrongful acts or omissions, negligence or misconduct of the Seller, its affiliates, or its employees or its agents. The Seller also agrees to indemnify the Buyer against any claims, losses or damages that the Buyer may suffer in the event the Seller does not comply with any law or statutory obligations, including but not limited to GST. Notwithstanding anything contained elsewhere to the contrary, the Seller agrees that if a remedy at law for any breach of the foregoing covenants be inadequate, the Buyer may, in addition to any other remedies available, shall also be entitled to apply for specific performance or injunction either prohibitory or mandatory.

94/115

Article 7 - Term and Termination

- a. The term of this Agreement is effective for a period of One Year commencing from the date of signing of this agreement ("Term") unless otherwise terminated in accordance with this Agreement. Upon expiration of the Term of this Agreement, if both parties wishes to renew this Agreement for a further period of One Year or for such other period, the same may be done on mutually agreeable terms and conditions in writing.
- b. The Seller/Buyer may terminate this Agreement for convenience at any time for any reason, by providing the Buyer/Seller not less than thirty (30) days' prior written notice.
- c. If the Seller/Buyer defaults in the performance of any material provision of this Agreement, the Buyer/Seller may terminate this Agreement upon fifteen (15) days' written notice thereof.
- d. Upon termination of this Agreement, the Buyer shall still be bound to perform the Services and show proof of the same for all products (MLP/OTHER RECYCLABLES) bought from the Buyer prior to the date of termination of this Agreement.

Signature: _____

Shahid. Mif

e. The expiration or termination of this Agreement for any reason will not release either Party from any liabilities or obligation set forth herein which (i) the Parties have expressly agreed will survive any such expiration or termination, or (ii) remain to be performed or by their nature would be intended to be applicable following any such expiration or termination.

Article 8 - Assignment

a. Either party shall not transfer or assign any of its rights or obligations under Agreement to any third party without prior written consent of the other party.

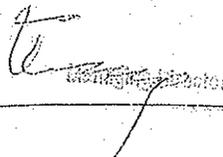
Article 9 - Governing Law and Competent Jurisdiction

95/115

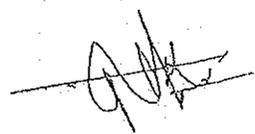
a. The Agreement shall be governed by the laws of India. The courts in Thiruvananthapuram shall have the exclusive jurisdiction to adjudicate any matter involved hereunder. The language of arbitration would be English.

Article 10 - Miscellaneous

- a. If any provision of this Agreement is held by a Court of competent jurisdiction to be invalid, void or unenforceable, the remaining provisions shall continue in full force and effect.
- b. This Agreement along with the Schedules hereto embodies the entire agreement and understanding of the Parties hereto, and supersedes all prior or contemporaneous written or oral communications or arrangements between the Buyer and the Seller regarding the subject matter hereof.
- c. The failure of either Party to insist upon the performance of any of the terms, covenants, or conditions of this Agreement or to exercise any right hereunder, shall not be construed as a waiver or relinquishment of the future performance of any rights, and the obligations of the Party with respect to such future performance shall continue in full force and effect.
- d. This Agreement may be executed in one or more counterparts each of which shall be an original and all of which together shall constitute one and the same instrument.

For Shree Kashi Company Limited




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10

IN WITNESS WHEREOF, the Parties hereto have executed this Agreement as of the day and year first set forth above.

Buyer:

MRM Eco Solutions Pvt Ltd

Authorised Signatory
Name: Shahid MK
Designation: Director

WM1/167/2022-LSGD

Shahid, M.K

Seller:

Clean Kerala Company Limited

Authorised Signatory
Name: P Kesavan Nair
Designation: Managing Director



P KESAVAN NAIR
Managing Director
Clean Kerala Company Limited
State Municipal House
Thiruvananthapuram - 10

96/115

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1st Floor, Udyog Bhavan, Bheaslor, Nani Daman

CATEGORY - ORANGE

Consent To Establish
(Under the provision/ Rules of below mentioned Environmental Act(s))

Consent No. FCC/DDD/WA/KA/KG/21-22/983972

Date: 30/09/2021

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No B-12015/7/92 published in the gazette of India No. 746 dated 26/11/1992 and administration order No.45/1(1)-92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

97/115

Consent is granted to :

M/s BIHARAT POLYWORLD

"Gala No. 217 and 218, Sr. No.380/1 (1) to (24), Modern Industrial Estate, Kachigam, Daman."

1. The Consent to Establish is granted for a period up to : 31/08/2022
2. The Consent is valid for the manufacture of following items:

Products Manufactured		
Sr. No.	Name of the Products	Maximum Production Qty per Year
1	Plastic Reprocess Granules, Plastic Tubing, Roll, Sheet, Sulli, Box Straping	1200 MT/Year

3. Conditions under Water Act:

3.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption (Kilo liter/day)
1	Domestic	0.5
2	Cooling	0.5
Sr. No.	Generation	Waste Water Generation Quantity (Kilo liter/day)
1	Domestic	0.2
2	Cooling	0.0

3.2 Trade Effluent. If any: the quality of the treated effluent as per PCC norms mentioned Below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated Effluent outside factor premises. the treated Effluent shall be reused/recycled or used for plantation/gardening within the factory premises.

3.4 Sewage Treatment: Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

3.5 The unit shall not manufacture single use plastic items.

3.6 The unit shall comply with the DMC amended Bye-laws vide No. DMN/DMC/BYE LAWS/02/2021 dated 11.06.2021.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in emission causing installation

Installed Utility	Capacity	Fuel.	Quantity
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4.2 The flue gas emission through stack attached to emission causing installation shall conform to the following standards:

Sr. No.	Stack No.	Stack attached to	Capacity	Stack height in Meter	Fuel to be used	Permissible Limit
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4.3 The concentration of the following parameters in the ambient air within the premises of industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10µm) or PM10 µg/m ³	100 (24 hours average)
Particulate Matter(size less than 2.5µm) or PM2.5 µg/m ³	60 (24 hours average)
Oxides of Nitrogen(NO ₂) µg/m ³	80 (24 hours average)
Oxides of Sulphur (SO ₂) µg/m ³	80 (24 hours average)

13

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committee's staff. The chimney/stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

4.5 There shall be no emission other than the permitted installations and the quarterly stack monitoring reports from recognized lab shall be submitted along with the renewal application.

4.6 The applicant shall provide required stack height with the thermic fluid heater using the following formula:

$H = 1.4 Q^{0.3}$ Where H = total stack height in meters from ground level.

Q = Sulphur dioxide (SO₂) emission rate in kg/hr. In no case the stack height shall be less than 11 mtr.

WM/167/2022-LSGD

99/115

4.7 The applicant shall provide necessary control equipments with a minimum stack height of 11 mtrs to meet the SO₂ norms.

4.8 Each of the D.G.Sets shall be provided with a stack whose height, should be worked out according to the formula:-

$H = h + 0.2 \text{ capacity of KVA}$

Where h = height of the building in meters where the generator set is installed. OR 9 meters from ground level, whichever is more, before commencing the operation.

4.9 Adequate mufflers shall be provided to the D.G.Set/s, so that the ambient noise level shall not exceed the limits prescribed below.

(a). Day time	(6AM- 9PM)-	75 dB(A) Leq.
(b). Night time	(9PM- 6 AM)-	70 dB(A) Leq.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/ Renewal under Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 before 30 days of expiry of validity period of Consent.

5.4 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.5 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.6 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.7 If all the machineries listed in the project report are not installed operational consent shall not be granted.

5.8 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

6.0 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.0 The applicant shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2011 dated 4.2.2011.
WMI/167/2022-LSGD

100/115

8.0 The applicant shall not manufacture any products which attracts EIA notification dated 14.9.2006

9.0 If the unit generates hazardous waste during the manufacturing process it shall be disposed off scientifically to the CIWTSDF. The unit shall obtain CIWTSDF membership also.

10.0 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC DD & DNH.

[Signature]
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Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

REPORT SUBMITTED BY CLEAN KERALA LIMITED
DURING JANUARY - MARCH 2022.

JANUARY- 2022

Date	Place	Qty (Kg)
04/01/2022	Kollam	9072
26/01/2022	Kannur	13357
27/01/2022	Thrissur	9500
TOTAL		31929

FEBRUARY. 2022

03/02/2022	kannur	4650
07/02/2022	Thrissur	9500
16/02/2022	Kannur	7985
16/02/2022	Ernakulam	7000
26/02/2022	Kannur	9562
TOTAL		38697

MARCH - 2022

06/03/2022	Kollam	7166
08/03/2022	Thrissur	9550
09/03/2022	Kannur	9583
13/03/2022	Trivandrum	10100
21/03/2022	Kannur	9430
22/03/2022	Thrissur	9544
26/03/2022	Kottayam	9160
TOTAL		64533

Details regarding segregation/collection/disposal of multilayer plastic

Sl. No.	Dist	ULBs	Door to door collection of segregated waste zone	HKS or other agency	if other specify	multilayer packs segregated (Yes/No)	if Yes, quantity of multilayer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste handed over to (CKC Ltd/other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	if yes, specify the quantity disposed through cement plant	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	15	16	17
1		Thiruvananthapuram													
2		Kollam	Yes	HKS	NA	Yes	20 TON	Yes	10 TON	8-21	30 TON	15 TON	No	NA	
3		Kochi													
4		Thirissur	Yes	HKS	NA	Yes	4000Kg	No	NA	15	40000kg	18925kg	No	NA	
5		Kozhikode													
6	TVM	Kannur	Yes	Other Agency	Mirmal Bharath Trust	Yes		Yes							
7		Attingal	Yes	HKS	NA	Yes	14000Kg	No	NA	1	NA	BOTH	No		
8		Nedumangadu													
9		Neyyattinkara													
10		Varkala	Yes	HKS	NA	Yes				2-1			No		
11		Karunagapally													
12		Kottarakkara													
13		Punalur													
14		South Paravoor													

Sl. No.	Dist	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multilayered packs segregated (Yes/No)	If Yes, quantity of multilayered plastics collected	multilayered packs collected along with mixed waste (Yes/No)	If Yes, quantity of mixed waste collected	No of MCFS/RRFs	Collect ed waste transfe rred to (MCFS/RRFs)	Collected waste handed over to (CCK Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If Yes, specify the quantity disposed through cement plant	Remarks
15	PTA	Adoor	Yes	HKS	NA	Yes	15KG/day	Yes	315kg/day	2-1	MCF	CCK	NA	No	NA	
16		Pandalam	Yes	HKS	NA	Yes	10000	No	NA	0/1	10000		8000	No	NA	
17		Palhananthitta	Yes	HKS	NA	Yes	2 ton	No	NA	4-1	1 ton	1 ton	NA	No	NA	
18		Thiruvalla														
19		Alappuzha														
20		Changanpur	Yes	HKS	NA	Yes	2.5 ton	Yes	3 ton	1-1	3	CCK	NA	No	NA	
21		Cherthala														
22	ALP	Haripad	YES	HKS	NA	Yes	20KG/DAY	Yes	300KG/DAY	1-1	YES	CCK	NA	No	NA	02-04-2022
23		Kayankulam	YES	HKS	NA		15KG/DAY	No	NA	1-1	YES	CCK	NA	No	NA	02-04-2022
24		Mavelikkara														
25		Changanassery	Yes	HKS	NA	Yes	1ton per month	No	NA	1-1	Yes	Greentech	Greentech	No		
26		Eralupetta	Yes	HKS	na	Yes	7.6 ton	No		1	Yes	CCK Ltd	na	No	na	
27	KTM	Ettumanoor	Yes	HKS	NA	Yes	5.36	Yes	15.33	1(MCF), 1 (RRF)	Yes	CCK Ltd	NA	No	NA	
28		Kottayam														
29		Pala	Yes	HKS	NA	No	NA	No	NA	S	Yes	Other agency	Eco Green Pvt Ltd	No	NA	
30		Vaikom	Yes	HKS	NA	Yes	50 kg	Yes	110 kg	MCF - 1, RRF - 1	CCK Ltd	NA	NA	No	NA	
31	IDK	Kallappana	Yes	nil		No				MCF - 1, RRF - 1	CCK			No	No	
32		Thodupuzha														

WM/167/2022-LSGD

7

Sl. No.	Dist	ULBs	Door to door collection or of segregated waste done	HKS or other agency	if other, specify	multilayer segregat ed (Yes/No)	If Yes, quantity of multi layer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collect ed	No of MCFs/ RRFs	Collect ed waste transfered to (MCFs/ RRFs)	Collected waste handed over to (CKC Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If yes, specify the quantity disposed through cement plant	Remarks	
33		Aluva	YES	HKS, PLAN @EARTH	NA	No	NA	No	NA	2 MCF	YES	BOTH	NA	No	Agreement done with CKCL, Plan@earth		
34		Angamali	Yes	HKS	NA	Yes	3.5 ton	Yes	9.5	1	RRF	Plan @ earth	NA	Yes	Ultra Tech Cement	02.04.2022	
35		Elloor		19	NA					3/1 (Rented)	Yes	CKCL	NA		Agreement done with CKCL		
36		Kalamassery	Yes	HKS	NA	Yes	15kg/DAY	No	NO	1	Yes	YES	NA	No	NA		
37		Koottattukulam	YES	HKS	NA	Yes	10kg/Day	No	NA	1	Yes	CKCL	NA	No	NA	07-04-2022	
38		Kothenamangalam	Yes	HKS	NA	Yes	35kg/day	Yes	3.5tad	1-1	yes	Both	ASm Enterprises	No	NA	NA	NA
39		Mirad	yes	HKS	NA	Yes	50 kg/day	Yes	500 Kg	3-1	yes	CKCL	NA	No	NA		

Sl. No.	ULBs	Door-to-door collection of segregated waste done	HKS or other agency	If other, specify	multilayered packets segregated (Yes/No)	If Yes, quantity of multilayered plastics collected	multilayered packets collected along with mixed waste (Yes/No)	If Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste transferred to (MCFs/RRFs)	Collected waste handed over to (CKC Ltd/other agency)	If other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If Yes, specify the quantity disposed through cement plant	Remarks
40	Muvattupuzha	Yes	HKS	NA	Yes	15kg/day	Yes	1TPD	1-1	MCF	other agency	Ideal plastics	No	NA	
41	North Paravoor														
42	Perumbavoor	Yes	HKS	NA	No	NA	Yes	800kg/day	1	MCF	Other Agency	Thiruvananthapuram			
43	Piravam	Yes	HKS	Na	No	Na	Yes	1tpd	1	Yes	CKC	Na	No	Na	01-04-2022
44	Thirikkakara														
45	Thrippunithura														
46	Chalakkudy	Yes	HKS	NA	No	NA	No	NA	1	MCF 1,RRF	CKC	ECOGREEN	No	NA	
47	Chavakkadu	Yes	HKS	NA	No	NA	No	NA	MCF 1	MCF	Other Agency	Konary	No	NA	
48	Guruvayoor	YES	HKS	NA	No	NA	No	NA	MCF 1,RRF1	MCF	Other Agency	ECOGREEN	No	NA	
49	Irinjalakkuda	18135	83		Yes	300kg/day	No	NA	MCF 3,RRF-1,Mini MCF-4	MCF	YES	NA	No	NA	
50	Kodungallur	17350	HKS 60	NA	Yes	250 kg/day	No	NA	27MCF, 2 RRF	MCF	NA	NA	No	na	
51	Kumarakulam	Yes	HKS	NA	Yes	350 kg / Day	No	NA	2MCF, 1 RRF	MCF	Other Agency	NA	No	NA	
52	Wedakkanchery	Yes	HKS	NA	Yes	40 kg/day	No	NA	2MCF, 1 RRF	MCF	Yes		No	NA	
53	C.T. Mangalam		WM 167/2022-LGD												

(19)

Sl. No.	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multilayer packs segregated (Yes/No)	If Yes, quantity of multilayer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste handed over to (CKC Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If yes, specify the quantity disposed through cement plant	Remarks
54	Cherpulassery													
55	Mannarkkad	Yes	HKS	NA	Yes	120kg/Month	No	NA	1 MCF	Yes	NA	No	NA	
56	Ottappalam													
57	Palakkad	Yes	HKS	NA	No	NA	Yes	2 Ton	1 Mini MCF, 1 RRF	Yes	NA	No	NA	02.04.2022
58	Pattambi													
59	Shornur	YES	HKS	NA	YES									
60	Konopoly	YES	HKS	NA	Yes	1/2 ton	Yes	240 ton	1	yes	Universal Bio Gas Agency	No	No	02-04-2022
61	Kottakkal	YES	HKS	Nil	Yes	50 KG	Yes							
62	Maliappuram	Yes	HKS	NA	Yes	75kg	Yes	350kg/Day	MCF 3, RRF 1	Yes	CKC	No	NA	02.04.2022
63	Manjeri	Yes	HKS	NA	No	0	No	0	4	MCF	Other Agency Eco Green	No	NA	02.04.2022
64	Nilambur							300 kg/day	1	Yes MCF	Other Agency Green worms	No	NA	
65	Parappanangadi	Yes	HKS	Na	Yes	200kg/ day	Yes	600kg/ day	3	Yes- MCF	CKC	No	Na	
66	Perinthalmanna	Yes	other agency	Jeevanam	Yes	1 ton	Yes	500kg	MCF-1, RRF 1	Yes MCF	Other Agency malabar processing	No	NA	02-04-2022
67	Ponnani	Yes	HKS	NA	Yes	300kg	Yes	450kg		YES	CKC	No	NA	02-04-2022
68	Thannur	Yes	HKS	NA	Yes	150 kg/day	Yes	500kg/day	1	MCF	CKC	No	NA	01-04-2022
69	Thirur	Yes	HKS	NA	No	0	Yes	0	1					

PGT

MPM

Sl. No.	ULBs	Door to door collection of segregated waste done	HKS or other agency	If other, specify	multilayer packs segregated (Yes/No)	If Yes, quantity of multilayer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	If Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste transferred to (MCFs/RRFs)	Collected waste handed over to (CKC Ltd/other agency)	If other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If yes, specify the quantity disposed through cement plant	Remarks
70	Thirurandi	Yes	HKS	NA	No	0	Yes	500kg/day	MCF 3, RRF	MCF	Other Agency	Green Care Eco Solutions	No	NA	02-04-2022
71	Valanchery	Yes	HKS	NA	Yes	100kg/Day	Yes	300kg/Day	1	MCF	Other Agency	Universal Resagency	No	NA	02-04-2022
72	Feroke	Yes	Yes	NA	No	No	Yes	114 ton	1	Yes	Yes	NA	No	NA	01-04-22
73	Koduvally	Yes	HKS	No	Yes	Yes	Yes	450/day	1 MCF	Yes	OTHER AGENCY/ECOG UARD	NA	No	NA	
74	Koyilandy	Yes	HKS	NA	Yes	27/KG	No	NA	1MCF, 1 RRF	Yes	OTHER AGENCY/ECOG UARD	ECOGUARD	No	NA	02-04-2022
75	Mulikkam	Yes	HKS	NA	Yes	40kg/day	Yes	210kg/day	1MCF	Yes	OTHER AGENCY	ADVANCED POLYMERS	No	NA	01-04-2022
76	Payyoli	Yes	HKS	NO	Yes	75 kg/day	Yes	350kg/day	1 MCF	Yes	OTHER AGENCY	NATURE GUARD	No	NO	01-04-2022
77	Ramanthukara	Yes	HKS	NO	Yes	50kg/day	Yes	300kg/day	1MCF, 1RRF	Yes	CKC		No	NA	
78	Vadakara	Yes	HKS	NO	Yes	10kg/day	Yes	350/day	1MCF	Yes	CKC	NA	No	NA	02-04-2022
79	Kalpetta	Yes	HKS	NO	Yes	10kg/day	Yes	350/day	1MCF	Yes	CKC	NA	No	NA	02-04-2022
80	Mananthavady	Yes	HKS	NA	No	NA	Yes	360 Ton	1 MCF	Yes	CKC	NA	No	NA	
81	Sulthanbathery	Yes	HKS	NA	Yes	45 KG	Yes	2.75 T	1 MCF, 1RRF	Yes	CKC	NA	No	NA	
82	Anthoor	Yes	HKS	NA	Yes	35kg/day	Yes		1MCF, 1RRF	Yes	CKC	PWD Contractors	No		
83	Iritty	Yes	HKS	NA	Yes	50kg/day	Yes	1.15TON	1MCF	Yes	OTHER AGENCY	GREEN WOMANS ECO SOLUTIONS	No	NA	02-04-2022
84	Kochnuparamba	Yes	HKS	NA	Yes	1.5T	No		2	Yes	Yes	Nirmal Bharath	No	NA	01-04-2022
85	Mallannur	Yes	HKS	NA	Yes	50KG	No		1MCF, 2 RRF	Yes	CKC		No	NA	01-04-2022

Sl. No.	Panur	Door to door collection of segregated waste done	HKS	NA	NO	multi layer packs segregated (Yes/No)	NA	If Yes, quantity of multi layer plastics collected	NO	multi layer packs collected along with mixed waste (Yes/No)	NO	If Yes, quantity of mixed waste collected	NO	1. MCF	Collect ed waste transferred to (MCFs/RRFs)	other	NIRMAL BHARATH CHARITABLE TRUST	Agreement with disposal facility such as cement plant obtained (Yes/No)	NA	Remarks
86	ULBs	YES	HKS	NA	NO	multi layer packs segregated (Yes/No)	NA	If Yes, quantity of multi layer plastics collected	NO	multi layer packs collected along with mixed waste (Yes/No)	NO	If Yes, quantity of mixed waste collected	NO	1. MCF	Collect ed waste transferred to (MCFs/RRFs)	other	NIRMAL BHARATH CHARITABLE TRUST	Agreement with disposal facility such as cement plant obtained (Yes/No)	NA	
87	Payyannur	Yes	HKS	NA	Yes	400 kg/ day	Yes	600 kg/day	1	Yes	Yes	Thiruvonam Eco Industries	No	NA				NA		
88	Sreekandapuram	Yes	HKS	NA	Yes	0.5 Tone	Yes	1.5 Tone	MCF-2, IRRF-1	Yes	Yes	Green Worms Eco Solution	NO	NA				NA		01-04-2022
89	Thalassery	YES	HES	NIRMAL BHARATH	Yes	NO	NO	NO	1	YES	OTHER AGENCY	NIRMAL BHARATH CHARITABLE	NO	NA				NA		02-04-2022
90	Thaliparamba	Yes	HES	NA	NO	1000KG	NO	1000KG	1MCF,1RRF	YES	YES	N A	NO	NA				NA		
91	Kanhangad	Yes	HFS	NA	NO				2 MCF, 1 RRF	Yes	Yes	N A	NO	NA				N A		02-04-2022
92	Kasaragod	YES	HFS	NA	Yes	120kg/day	Yes	300kg/day	1MCF,1RRF	YES	YES	Thiruvonam Eco Industries	NO	NA				NA		1-4-2022
93	Nilleshwaram	yes	HKS	NA	Yes	100KG/DAY	Yes	200KG/DAY	1MCF,1RRF	YES	YES	NO	NO	NA				NO		02-04-2022

Details pertaining to collection and disposal of Multi Layer Plastic from the reports of brand owners during 2020, 2021, 2022								
No	Brand Owner	Date of report	Waste Managing Agency	Place of Collection	Type of plastic waste collected	Qty in T	Mode of disposal	Month and year of Collection & Recycling
1	Amazon Seller Services Private Ltd	03.10.2020	Shakthi Plastic Industries	Kerala	MLP	15	Not known	May 2020
2	Adani Wilmar Limited	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	5.650	Not known	Jan - 2022
3	Bayer Zydus Pharma Pvt. Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.020	Not known	Jan - 2022
4	Bayer Cropscience Limited	21-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	7.100	Not known	Jan - 2022
5	Cipla Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	17.54	Not known	Dec-2021
6	Colgate Palmolive (India)Ltd	04.10.2020	Shakthi Plastic Industries	Kerala	MLP	25.36	Not known	May 2020
7	Colgate Palmolive (India)Ltd	13.11.2020	Shakthi Plastic Industries	Kerala	MLP	50.28	Not known	Sep-2020
8	Colgate Palmolive (India)Ltd	07.12.2020	Shakthi Plastic Industries	Kerala	MLP	50.18	Not known	Oct-2020
9	Colgate Palmolive India Ltd-Harsh	25-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	14.780	Not known	Dec -2021
10	Colgate Palmolive India Ltd	26-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	12.900	Not known	Dec -2021
11	Colgate Palmolive India Ltd	29-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.860	Not known	Dec -2021
12	Colgate Palmolive India Ltd	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.240	Not known	Dec -2021
13	Colgate Palmolive India Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	12.860	Not known	Jan - 2022

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14	Colgate Palmolive India Ltd	19-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.780	Not known	Jan - 2022
15	Colgate Palmolive India Ltd	20-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	15.320	Not known	Jan - 2022
16	Colgate Palmolive India Ltd	22-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	16.640	Not known	Jan - 2022
17	Colgate Palmolive India Ltd	22-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	16.380	Not known	Jan - 2022
18	Colgate Palmolive India Ltd	25-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.480	Not known	Jan - 2022
19	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.765	Not known	Dec -2021
20	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	3.910	Not known	Dec -2021
21	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	2.390	Not known	Dec -2021
22	DS Spiceco Pvt Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.210	Not known	Jan -2022
23	Dukes Products India Ltd- Ravi	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	4.548	Not known	Jan -2022
24	Herbalife International India Pvt Ltd.	10.07.2020	GEM Enviro Management Private Ltd	All Kerala	MLP	0.052	Details not given	Jun-2020
25	Herbalife International India Pvt Ltd.	10.07.2020	GEM Enviro Management Private Ltd	All Kerala	MLP	0.052	Not known	May-2020
26	Hindustan Unilever Limited	25-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.720	Not known	Jan - 2022

25

27	Hindustan Unilever Limited	26-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	14.220	Not known	Jan - 2022
28	Jyothi Labs Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	87.053	Not known	Nov-2021
29	Jyothi Labs Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	96.059	Not known	Dec-2021
30	Jyothi Labs Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	7.21	Not known	Dec-2021
31	L'Oreal India Private Limited	08.10.2020	Shakthi Plastic Industries	Kerala	MLP	7.92	Not known	Aug-2020
32	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Kochi	MLP	106.53	Not known	Nov-2021
33	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Kochi	MLP	100.7	Not known	Nov-2021
34	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Koyilandy	MLP	5.83	Not known	Nov-2021
35	Mondelez India Foods Pvt Ltd.	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	55.29	Not known	Dec-2021
36	Mondelez India Foods Pvt Ltd.	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	175.18	Not known	Dec-2021
37	Mondelez India Foods Pvt Ltd.	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	150.72	Not known	Aug-2020
38	Mother Dairy Fruit and Vegetable Pvt Ltd.	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	0.56	Not known	Nov-2021
39	Nutrica International Pvt Ltd	10.10.2020	Shakthi Plastic Industries	Kerala	MLP	2	Not known	Aug-2020
40	Patanjali Ayurved Ltd	19.10.2020	Shakthi Plastic Industries	Kerala	MLP	8.75	Not known	May-2020
41	PepsiCo India Holdings Pvt Ltd	04.11.2020	Shakthi Plastic Industries	Kerala	MLP	289.746	Not known	Oct-2020
42	PepsiCo India Holdings Pvt Ltd	01.01.2021	Shakthi Plastic Industries	Kerala	MLP	50.42	Not known	Nov-2020

43	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MLP	163.98	Not known	June-2020
44	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MIP	147.41	Not known	June-2020
45	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MLP	9.999	Not known	March 2020
46	Parle Products Pvt Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.009	Not known	Jan - 2022
47	Prataap Snacks Ltd	03.02.2022	Paperman Environmental Solutions Pvt. Ltd	Kerala	MLP	11.04	Details not given	Feb 2022
48	Prataap Snacks Ltd	28.02.2022	Paperman Environmental Solutions Pvt. Ltd	Kerala	MLP	6.82	Not known	Feb 2022
49	R B India Pvt Ltd	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not known	Aug-2020
50	R B India Pvt Ltd	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not known	Jul-2020
51	R B India Pvt Ltd	17.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not known	Aug-2021
52	RPJ Life Sciences Ltd.	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	3.066	Not known	Nov-2021
53	Sanofi India Limited	23.10.2020	Shakthi Plastic Industries	Kerala	MLP	25.12	Not known	Oct-2020
54	Sanofi India Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	32	Not known	Dec-2021
55	Sony India Pvt Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	0.207	Not known	Dec-2021
56	Samsung India Electronics Private Limited	15.01.2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	4.812	Not known	Jan - 2022

57	Tata Consumer Products Ltd	13.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.5	Not known	Aug-2020
58	Tata Unistore Ltd	10.01.2022	Shakthi Plastic Industries	Kochi	MLP	0.029	Not known	Oct-2021
59	Varun Beverages Limited	06.07.2020	GEM Enviro Managemnt Private Ltd	All Kerala	MLP	460	Details not given	Jun-2020
60	Zydus Wellness Products Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	1.08	Not known	Nov-21
61	Zydus Wellness Products Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	0.032	Not known	Nov-2021
62	Hygienic Research Institute Pvt Ltd	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	1.190	Not known	Dec -2021
63	Godrej Tyson Food	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	3.028	Not known	Dec -2021



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE (ERNAKULAM - II), PERUMBAVOOR

PMC-20/733, Govt. Hospital - KSRTC Road, Near Kallumkal Auditorium, Perumbavoor - 683 542
Telephone : 0484-2593747
E-mail : pcbdo2ekm@gmail.com
Website : www.keralapcb.nic.in

303
02/04/22

PCB/EKM/DO2/GEN-PW/03/2013

Date : 02.04.2022

From
The Environmental Engineer

To
The Chief Officer
Kerala State Pollution Control Board
Head Office, Thiruvananthapuram

115/115

Sub : - Details pertaining to collection and disposal of plastic waste of M/s. Sakthi Plastic Industries - Reg.

Ref : - Letter No. KSPCB/35/2021-SEE2 dated 15/03/2022.

Sir/Madam,

No documents mentioned in the reference letter were not submitted in this office for verifying the compliance under registration.



Yours faithfully

ENVIRONMENTAL ENGINEER

2/4
16/1/22